

SUPREME COURT OF INDIA

Hindu Singh

Vs.

State of Uttar Pradesh

(Y. V. Chandrachud, C.J. and V. D. Tulzapurkar J.)

29.01.1981

ORDER

The Text below is only a summarized version of the order pronounced

The Court granted permission to compound the offence under Section 324 and 325 of the Penal Code as the parties were closely related to each other and accordingly the order of conviction and sentence was set aside.